

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 425
IB/2503/ND/2019

IN THE MATTER OF:

Ambrane India Pvt Ltd	...	Applicant
Versus		
MKMG Jewel Developers Pvt Ltd	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 18.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Mr. Naveen Kumar, Adv. for R-1

Mr. Arjun Sanjay & Mr. Vasu Goyal, Adv. Counsel for D-9, D-11 & D-12 in] IA No. 3381/2023

Ms. Aroshi Pal, Adv for Respondent no 17 in IA No. 3428/2024

Ms. Shivani Jaiswal, Adv. for erstwhile resolution professional.

Adv Shivam Gautam for RP/ Applicant in all IAs

For the Respondent : Adv. Vardhman Kaushik, in IA NO. 2233 OF 2022,

For the Suspended Management : Adv. Vardhman Kaushik in all IAs

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to

15.05.2024.

Sd/-

Court Officer